

## **MEDIATION SCHEMES**

Hon'ble Supreme Court in *Salem Bar Association Vs. Union of India (1) AIR 2003 SC 189* observed that " it is quite obvious that the reason why Section 89 has been inserted is to try and see that all the cases that are filed in the Court need not necessarily be decided by the Court itself. Keeping in mind the laws, delays and the limited number of Judges available, it has now become imperative that resort should be to Alternative Dispute Resolution Mechanism with a view to bring an end to litigation between the parties at an early date with a win-win situation."

Mediation is an effective mode of dispute resolution. Mediation has been a part of the Indian Ethos for the long. The Panchayat system where respected village elders assisted in resolving community disputes can well be described as the forerunner of what we are today promoting as Mediation for resolution of conflicts.

Although the Mediation activities had been started in the State since more than a decade, but the results were not commensurate with the efforts that were put in. Despite several mediation training and awareness programmes, spending lot of time, effort and money, the total number of cases settled through mediation till now is less than 500. To overcome the obstacles, a need to adopt an action plan is always felt which addresses the problems and encourage the mediation activities right from High Court to Tahsil levels.

Under the motivation and guidance of Hon'ble Mr. Justice Ajay Manikrao Khanwilkar, Chief Justice, High Court of Madhya Pradesh various Mediation Schemes are formulated relating to organization of Awareness Programme, Mediation Training, Selection of Advocates for Mediators Training, Identification of cases for Mediation Reference, felicitation of Judge/Advocate, Mediator and Referral Judges and establishment of Mediation Clinics. These schemes are approved and adopted in the State by order of Hon'ble The Chief Justice. Schemes are shown as **Annex.B.**

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